

- (b) if not, the reasons therefor; and  
 (c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Official Language Rules and order of Government regarding the medium of training are being followed in Rashtriya Agni Shaman Seva Maha Vidyalaya (NFSC) Nagpur to the extent possible.

Presently, instructions are being imparted both in Hindi as well as in English. All Outdoor drills, demonstrations and appliance drills are conducted in Hindi.

[English]

#### **Policy to Allow to Continue Possession of Government Accommodation**

3511. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state the policy of the Government in allowing to continue occupation of Government accommodation in Delhi to former Union Ministers and former Members of Parliament, which was allotted to them when they were Union Ministers/ Members of Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): Union Ministers on demitting their office can retain fee furnished General Pool accommodation in their occupation for one month, for the period of over stay they are charged rent under Fundamental Rule 45- B with Departmental charges or if the rents have been pooled, the pooled standard rent under Fundamental Rule 45-A, whichever is higher. The Members of Parliament on ceasing to be MPs can retain the accommodation for

one month on payment of normal licence fee. Thereafter, they are liable to pay damage rate of licence fee till vacation of the accommodation. In case of unauthorised occupation by former Minister/M. P, action is initiated under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, to secure vacant possession of the accommodation.

#### **Allotment of Government Accommodation to Employees**

3512. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a large number of Government employees with more than 25 years of service have not yet been allotted residential accommodation;  
 (b) if so, the reasons therefor; and  
 (c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The number of houses available in the General Pool is for less than the number of Central Government employees seeking government accommodation.

(c) Construction of more residential units are undertaken from time to time subject to the availability of budget provision. During the 8th Five Year Plan period, an outlay of Rs. 390 Crores is provided for construction of about 9850 residential units in various cities in the country.

#### **Terrorist and Smuggling Activities in Gujarat**

3513. SHRI PRAKASHCV. PATIL: Will the Minister of HOME AFFAIRS be pleased to state: